

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 121
(IB)-1094(PE)/2020

IN THE MATTER OF:

SREI Infrastructure Finance Ltd ... Applicant/Petitioner
Vs
Li Digital Payments Pvt Ltd ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 06.01.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Respondent : Mr. Divyakant Lahoti, Ms. Madhur Jhavar, Adv.

ORDER

For the Corporate Debtor having come forward stating that in case 30 days time is given they can resolve this issue, at request of the Corporate Debtor counsel, list the matter on 27.02.2021 for reporting settlement.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

06.01.2021
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